

Central Administrative Tribunal  
Principal Bench, New Delhi.

15

CCP-367/93 in  
OA-1743/89

New Delhi this the 5th Day of January, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri S.C. Jain,  
S/o Sh. R.D. Jain,  
R/o 37A, Block 5-J,  
N.I.T.,  
Faridabad.

Petitioner

(By advocate Sh. Madhav Panikar)

versus

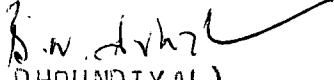
Shri M.R. Sivaraman,  
Secretary,  
Department of Revenue,  
North Block,  
New Delhi.

Respondents

ORDER (Oral)

Delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

The learned counsel for the petitioner states that the directions given by this Tribunal have been modified by the Hon'ble Supreme Court. In view of this development, this Contempt Petition does not survive and is dismissed. The notice issued is discharged. No costs.

  
(B.N. DHOUNDIYAL)  
MEMBER(A)

  
(S.K. DHAON)  
VICE CHAIRMAN(J)

/sds/